

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No.148 of 2021

Chandan Kumar Yadav @ Chandan Kumar
... .. Appellant
Versus
The State of Jharkhand & Others... .. Respondents

CORAM:HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD
HON'BLE MR. JUSTICE ARUN KUMAR RAI

For the Appellant : Mr. Anjani Kumar, Advocate
For the Res-State : Mrs. Nehala Sharmin, Spl. P.P.
For the Res.-UOI : Ms. Chandana Kumari, AC to ASGI

Order No. 13/Dated 2nd April, 2024

1. It is a case where this Court is monitoring the issue of contraband and effective implementation of the prohibitory measure as per the statutory command as mandated in the N.D.P.S. Act.
2. This Court for the aforesaid purpose, had also called upon the Zonal Director, NCB, Patna (Ranchi Zone) to have the work in tandem with the State Police. However, no effective affidavit has been filed on behalf of the Narcotics Control Bureau.
3. Ms. Chandana Kumari, learned A.C. to A.S.G.I., has sought for a week's time to file affidavit as required.
4. In course of argument, paper publication dated 30.03.2024 of Hindi daily newspaper Prabhat Khabar (Ranchi Edition) has been produced in the Court.
5. This Court, after perusal of the same, has found that the reference of rackets who are dealing with the

contrabands like Brown Sugar, Cocaine etc. have been referred therein.

6. The further reference of different police stations of district of Ranchi has been made therein, in particular, the reference of Sukhdeo Nagar Police Station has been referred.

7. It has further been published in the said newspaper that in the main road just back of Sukhdeo Nagar Police Station, the shops situated in the encroached land are dealing with the contrabands by selling out in the different areas of Ranchi district.

8. This Court considered the same to be very serious. Therefore, this Court is of the view that the Deputy Inspector General of Police, South Chhotanagpur Range, Ranchi and Senior Superintendent of Police, Ranchi are to be called upon to apprise this Court by filing an affidavit as to what action has been taken based upon the said paper publication.

9. Let an effective affidavit be filed duly been sworn by the Senior Superintendent of Police, Ranchi.

10. The aforesaid affidavit shall also carry the follow up action taken by the Deputy Inspector General of Police, South Chhotanagpur Range, Ranchi and Senior Superintendent of Police, Ranchi.

11. Let the paper publication dated 30.03.2024 of Prabhat Khabar (Ranchi Edition) be kept on record.

12. Let the affidavit be filed on or before the next date of hearing.

13. List this matter on 08.04.2024.

14. Let this order be communicated forthwith to the Deputy Inspector General of Police, South Chhotanagpur Range, Ranchi and Senior Superintendent of Police, Ranchi by Mrs. Nehala Sharmin, learned Special Public Prosecutor.

(Sujit Narayan Prasad, J.)

(Arun Kumar Rai, J.)

Birendra/